

INSURANCE REGULATORY AND DEVELOPMENT AUTHORITY

NOTICE

Date: 04/12/2013.

Re: Industry wide Fraud Analytics System.

Based on the queries received both via the pre-bid conference held on 7th of January, 2013 and via the emails from several interested parties, additional clarity has now been built into the initial RFP published on 24th December, 2012. The RFP will have the following parts:

1. Part 1 . Business, Functional, Technical requirements and Instructions/Bid related requirements
2. Part 2 . Terms and Conditions
3. Annexures:
 - 3.1. Annexure 1 . Business Continuity plan of IIB.
 - 3.2. Annexure 2 . IT Security Policy of IIB.
 - 3.3. Annexure 3 . Response of the bidder to the Eligibility Criteria
 - 3.4. Annexure 4 . Technical Bid format.
 - 3.5. Annexure 5 . Performance Guarantee format.
 - 3.6. Annexure 6 . Format for the CVs of key personnel of the bidder
 - 3.7. Annexure 7 . Commercial Offer
 - 3.8. Annexure 8 . Format for Bill of Material.
 - 3.9. Annexure 9 . Proof of Concept
 - 3.10. Annexure 10 . Incentive Scheme

Important dates with respect to the bid are as follows:

The following points may be noted in this regard:

S.No	Activity	Date
1	Issue of RFP	04/12/2013
2	Pre-bid conference	18/12/2013
3	Last date for submission of pre-bid queries	24/12/2013
4	Posting of replies to pre-bid queries	15/01/2014
5	Publishing Final RFP by IRDA	05/02/2014
6	Last Date for submission of Bids	02/04/2014 at 15:00 hours
7	Opening of Eligibility Criteria . Sealed Cover -1	02/04/2014 at 16:30 hours
8	Opening of Technical Bids	09/04/2014 at 16:30 hours
9	POC and Technical Presentations	16/04/2014 onwards

10	Announcement of shortlisted bidders who qualify for Commercial bidding round	25/06/2014
11	Date of Commercial Bid opening	02/07/2014

1. Organizations intending to participate in the pre-bid meeting shall register themselves by sending an email to randip@irda.gov.in; cc to: anil.t@irda.gov.in at least 7 days prior to the meeting date. Only two persons (one for Technical and the other for Domain related queries) from an organization shall be nominated for the pre-bid meeting. Entry to the pre-bid meeting shall be restricted only to the registered participants.
2. Bids not complying with all the given clauses in this tender document are liable to be rejected. Failure to furnish all information required in the tender document will be at the bidder's risk and may result in the rejection of the bid.
3. At any time before the submission of proposal, the Authority may, for any reason, whether at its own initiative or in response to a clarification requested by a service provider, carry out amendment(s) to this RFP document. The amendment will be made available in our website (www.irda.gov.in) and will be binding on them. The Authority may at its discretion extend the deadline for the submission of proposals.
4. The Authority reserves the right to accept or reject any application without assigning any reason there for.
5. Applications/ Bids that are incomplete in any respect or those that are not consistent with the requirements as specified in the RFP or those that do not adhere to formats, wherever specified may be considered non-responsive and may be liable for rejection and no further correspondences will be entertained with such bidder .
6. Canvassing in any form would disqualify the applicant.
7. The selected Bidder is expected to commence the Assignment on the date specified in the Work Order.

(Sriram Taranikanti)
Executive Director (Administration)